

ITEM NO.6

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A.No. 7 and 8  
IN  
CIVIL APPEAL NO(s). 2373 OF 2001

AHMEDABAD MUNICIPAL CORPORATION & ANR.

Appellant (s)

VERSUS

MATHURDAS MANGALDAS (D) BY LRS.& ORS.

Respondent(s)

(With appln(s) for substitution,c/delay in filing substitution  
appln. and office report)

Date: 27/04/2012 This Appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD  
(IN CHAMBERS)

For Appellant(s) Ms. Hemantika Wahi, Adv.  
Ms. Rojalin Pradhan, Adv.

For Respondent(s) Mr. Abhijat P. Medh, Adv.  
Mr. E.C. Agrawala, Adv.  
Ms. Sumita Hazarika, Adv.  
Mr. Gaurav Agrawal, Adv.

For applicant Mr. Shamik Sanjanwala, Adv.  
Mr. E.C. Agarwala, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Delay in filing the substitution application is rejected.

Consequently, the substitution application, being barred

by limitation, stands dismissed.

(Jayant Kumar Arora)  
Sr. P.A.

(Indu Satija)  
Court Master